

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
For The Attention of The Creditors of TAIPACK LIMITED

1.	Name of corporate debtor	TAIPACK LIMITED
2.	Date of incorporation of corporate debtor	15/01/1988
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74950DL1988PLC030332
5.	Address of the registered office and principal office (if any) of corporate debtor	40, Hanuman Lane, Flat No:4, Connught Place, New Delhi, Central Delhi DL-110001 IN
6.	Insolvency commencement date in respect of corporate debtor	17.12.2019
7.	Estimated date of closure of insolvency resolution process	13.06.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Brij Nandan Kalra IBBI/IPA-003/IP-N00014/2017-2018/10103
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-001, Bestech Park View Ananda, Sector-81 Gurugram 122004(Haryana) Email Id: bnkalra1954@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-001, Bestech Park View Ananda, Sector-81 Gurugram 122004(Haryana) Email Id: bnktaipackltd@gmail.com
11.	Last date for submission of claims	03/01/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Taipack Limited on 17.12.2019**

The creditors of **M/s Taipack Limited**, are hereby called upon to submit their claims with proof on or before 03/01/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Brij Nandan Kalra
Interim Resolution Professional of
M/s Taipack Limited

Date: 21.12.2019
Place: Gurugram

Registration No: IBBI/IPA-003/IP-N00014/2017-2018/10103